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NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 16.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.175/BB/2017	-	For hearing (Part heard)	241 & 59	Dr. Madhukar G. Angur Vs. Sudhir Angur & Others

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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56. K. MANOHARA CHARI  
cell no: 9449720576

PETITIONER

*Shri*  
16/11/17

EURU KRISHNA KUMAR (SENIOR ADV)

P. NARESH

*P Nagur*

V. RAOJITH CHANNAN

SHAN ARSATHAN VEKHTUS

BHYAMOHAN V. - 9999906397

BURYA PRAKASH *Burys*

REKHA MUNIAPPA

9008012923

M. S. Shyam Sundaar

9845063533

*P*  
Prasanna Kumar

9648848103

Sahana B.V Respondent No.1.  
Mr. GKV Murthy Respondent No.1.  
Sai Apabharama k.M Resp. No.1.

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Counsel for petitioner is present. Counsel for respondents is also present. Shri G.K.V. Murthy, Advocate has filed vakalat for R-1. Shri Venugopaola Krishna has filed vakalat for R-7. Shri M.S. Shyamsundar, Advocate has already filed vakalat for R-7. Now, another Advocate has come and filed vakalat for R-7 along with Board resolution dated 21.01.2016, signed by Dr. Madhukar G. Angur as Chairman of the Committee.

The Tribunal has to decide as to who is competent among the two Advocates to represent R-7 Company. Both the counsels have to file their written submissions to the Tribunal for deciding who among the two is competent to represent R-7 company.

We have heard the counsel for the petitioner in part today also and for continuation, list it on 22.11.2017.

The counsel for petitioner has brought to the notice of the Tribunal that there is some obstruction being created by some persons to the Faculty Members who enter the University premises and to discharge their duties. On the last hearing, both the senior counsels have given assurance to the Tribunal that no obstruction of any kind or untoward incident will happen in the University premises. However, now the counsel for petitioner has brought to the notice of the Tribunal that some obstructions are being created by some Third Parties for the Staff as well to the Students who enter the University premises.

The Tribunal wanted to protect the interests of the students as well as the faculty and staff members against any obstructions being created by any party including outside elements. The Tribunal makes it clear that no obstruction shall be created either to the staff or to the student community or to the faculty who attend the class and to discharge the functions by either party to the petition.

In addition, the police posted on bandobast duty at the University premises shall ensure free access to the Students, Staff and the Faculty Members who enter the university premises to attend the class and to discharge their functions in the interest of the University.



MEMBER (J)



MEMBER (T)